IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. __235__ of __1993__.

DATE OF DECISION __17-2-1993__

Mr S Yesodharan _____ Applicant (s)

Mr R Rajasekharan Pillai _____ Advocate for the Applicant (s)

Versus

The Director General, ICAR, _____ Respondent (s)
New Delhi & 2 others

Mr Kunhikuljya _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

The applicant whose father died while he was an infant of
2 years was being looked after by his elder sister Smt Saraswathy
who was serving under the third respondent as a supporting staff.
Smt Saraswathy was looking after the applicant as well as her
mother. Unfortunately Smt Sarawathy passed away on 7.1.1989 as
a result of a snake bite. Pointing out that the family consisting
of the mother and the applicant was driven to indigent and praying
for employment assistance to the applicant on compassionate grounds
the applicant's mother submitted a representation to the third
respondent. In reply to this representation a performa for sub-
mitting application was issued with a direction to fill it up
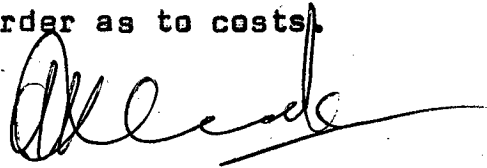
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to
and/re-submit along with the certificate showing the annual

income of the family. This was done by the applicant and his

mother. After more than a year, the applicant's mother was asked

by letter dated 23.12.1991 of the third respondent to furnish a

certificate from the Revenue Authorities to the effect that the

applicant was solely dependent on the deceased Smt Saraswathy.

This requirement was also complied with by the applicant on

16.1.1992 immediately producing a certificate from the Tehsildar

Karthigappally dated 15.1.1992 to the effect that the applicant

was a dependent on his sister late Saraswathy. Though the certi-

ficate was submitted as early as in the month of January 1992,

the applicant has not so far received any communication regarding

his request for compassionate appointment. It is under these circum-

stances that the applicant has filed this application praying that

the respondents may be directed to consider the case of the appli-

cant for compassionate appointment immediately.

2.   When the application came up for admission on 10.2.1993,

the learned counsel appearing for the respondents undertook to

ascertain from the respondents as to whether a decision had been

taken on the representation submitted by the applicant's mother

claiming compassionate appointment to her son, the applicant.

But even today the learned counsel is not in a position to submit

to state as to whether a decision has been taken on the matter/ or not.

However, as the scheme for compassionate appointment itself

is envisaged for redeeming the family of person dying in harness

from extreme poverty   the necessity of taking prompt decision
in
/matters of this sort cannot be over emphasized. The learned

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counsel on either side submitted that the ends of justice will be met if the application is disposed of at the stage of admission itself with appropriate direction to the respondents regarding early disposal of the application for compassionate appointment.

3.   In view of the above submission by the counsel on either side, I admit the application and dispose it of with a direction to the second respondent to consider the application submitted on behalf of the applicant for compassionate appointment in accordance with law, taking into account the financial position of the family reflected in the certificate of the Revenue officials and such other relevant matters as they are able to gather, within a period of one month from the date of receipt of a copy of this order. A decision on the application should actually be communicated to the applicant within the aforesaid period of one month. There is no order as to costs.

(AV HARIDASAN)
JUDICIAL MEMBER
17-2-1993

trs